

SCHEDULE II FORM D
PROOF OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

Date-06/07/2024

To
The Liquidator
Sh. Parvinder Singh
IBBI Reg No. IBBI/IPA-001/IP-P-01603/2019-2020/12468
SCO 10, First Floor, Jandu Tower, G.T Road, Miller Ganj Ludhiana-141003
Email-noble.liquidationldh2024@gmail.com

From

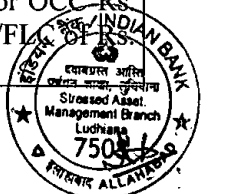
Indian Bank SAM Ludhiana
165-A Industrial Area, Near Cheema Chowk
Ludhiana-141003

Subject: Submission of proof of claim in respect of the liquidation of M/s Noble Steels Pvt Ltd under the Insolvency and Bankruptcy Code, 2016.

Sir,

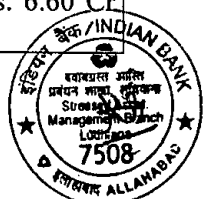
Indian Bank, SAM Ludhiana hereby submits this proof of claim in respect of the liquidation of M/s Noble Steels Pvt Ltd. The details for the same are set out below:

1.	NAME OF FINANCIAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	INDIAN BANK PAN No – AAACI1607G
2.	ADDRESS AND EMAIL OF FINANCIAL CREDITOR FOR CORRESPONDENCE.	Indian Bank SAM Ludhiana 165-A Industrial Area, Near Cheema Chowk Ludhiana-141003 Email-samludhiana@indianbank.co.in
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT THE LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM (WHETHER TERM LOAN, SECURED, UNSECURED)	Principal-Rs. 10,30,20,250.00 Interest- Rs. 5,35,42,152.00 Total Claim- Rs. 15,65,62,402.00 + CIRP Expenses (Rs. 26,14,070) (As on 01/07/2024)
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	By virtue of the following documents debts were incurred/availed by the Corporate Debtor: 1. Sanction letter dated 29.02.2020 duly acknowledged by the customer. (For OCC Rs. 5.00 Cr, TL-1 Rs. 2.39 Cr and ILC/FLA Rs. 2.00 Cr)



		<p>a. Extract of Board resolution passed by board of directors of the company in meeting held on 29.02.2020</p> <p>b. Demand Promissory Note of Rs. 5.00 Cr dated 09.03.2020</p> <p>c. Demand Promissory Note of Rs. 2.39 Cr dated 09.03.2020</p> <p>d. Demand Promissory Note of Rs. 2.00 Cr dated 09.03.2020</p> <p>e. Hypothecation agreements dated 09.03.2020</p> <p>f. Term Loan Agreement dated 09.03.2020</p> <p>g. Registration charge with ROC dated 09.03.2020</p> <p>h. Any other documents: Nil</p> <p>2. Sanction letter dated 29.05.2020 duly acknowledged by the customer. (IND Covid Emergency loan of Rs. 0.50 Cr)</p> <p>a. Demand Promissory Note of Rs. 0.50 Cr dated 30.05.2020</p> <p>b. Hypothecation agreements dated 30.05.2020</p> <p>c. Term Loan Agreement dated 30.05.2020</p> <p>d. Any other documents: Nil</p> <p>3. Sanction letter dated 22.09.2020 duly acknowledged by the customer. (IND GECLS loan of Rs. 1.4795 Cr)</p> <p>a. Extract of Board resolution passed by board of directors of the company in meeting held on 25.07.2020</p> <p>b. Demand Promissory Note of Rs. 1.4795 Cr dated 24.09.2020</p> <p>c. Hypothecation agreements dated 24.09.2020</p> <p>d. Term Loan Agreement dated 24.09.2020</p> <p>e. Registration charge with ROC dated 24.09.2020</p> <p>f. Any other documents: Nil</p> <p>4. Sanction letter dated 31.03.2021 duly acknowledged by the customer. (Interchangeability of NFB to FB limit and accordingly enhancement in CC limit to Rs. 6.60 Cr)</p> <p>a. Extract of Board resolution passed by board of directors of the company in meeting held on 18.02.2021</p> <p>b. Demand Promissory Note of Rs. 6.60 Cr dated 06.04.2021</p> <p>c. Hypothecation agreements dated 06.04.2021</p> <p>d. Any other documents: Nil</p>
5.	DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT	No such

6.	<p>DETAILS OF HOW AND WHEN DEBT INCURRED</p>	<p>By virtue of the following documents debts were incurred/availed by the Corporate Debtor:</p> <ol style="list-style-type: none"> 1. Sanction letter dated 29.02.2020 duly acknowledged by the customer. (For OCC Rs. 5.00 Cr, TL-1 Rs. 2.39 Cr and ILC/FLC of Rs. 2.00 Cr) <ol style="list-style-type: none"> i. Extract of Board resolution passed by board of directors of the company in meeting held on 29.02.2020 j. Demand Promissory Note of Rs. 5.00 Cr dated 09.03.2020 k. Demand Promissory Note of Rs. 2.39 Cr dated 09.03.2020 l. Demand Promissory Note of Rs. 2.00 Cr dated 09.03.2020 m. Hypothecation agreements dated 09.03.2020 n. Term Loan Agreement dated 09.03.2020 o. Registration charge with ROC dated 09.03.2020 p. Any other documents: Nil 2. Sanction letter dated 29.05.2020 duly acknowledged by the customer. (IND Covid Emergency loan of Rs. 0.50 Cr) <ol style="list-style-type: none"> e. Demand Promissory Note of Rs. 0.50 Cr dated 30.05.2020 f. Hypothecation agreements dated 30.05.2020 g. Term Loan Agreement dated 30.05.2020 h. Any other documents: Nil 3. Sanction letter dated 22.09.2020 duly acknowledged by the customer. (IND GECLS loan of Rs. 1.4795 Cr) <ol style="list-style-type: none"> g. Extract of Board resolution passed by board of directors of the company in meeting held on 25.07.2020 h. Demand Promissory Note of Rs. 1.4795 Cr dated 24.09.2020 i. Hypothecation agreements dated 24.09.2020 j. Term Loan Agreement dated 24.09.2020 k. Registration charge with ROC dated 24.09.2020 l. Any other documents: Nil 4. Sanction letter dated 31.03.2021 duly acknowledged by the customer. (Interchangeability of NFB to FB limit and accordingly enhancement in CC limit to Rs. 6.60 Cr) <ol style="list-style-type: none"> e. Extract of Board resolution passed by board of directors of the company in meeting held on 18.02.2021 f. Demand Promissory Note of Rs. 6.60 Cr dated 06.04.2021
----	--	---



		g. Hypothecation agreements dated 06.04.2021 h. Any other documents: Nil
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE FINANCIAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	No such
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	(All the part and parcel of property bearing measuring 5160 Sq. Yards (1 Bigha-14Biswas-8 Biswasi) (Pukhta) comprised in khata no. 49/79, 50/80 Khasra No. 14,15,16,17,18,19,20,21,22,13 as per jamabandi for the year 1988-89 situated at village Mangli Uchi, H.B. No. 235, Sub Tehsil Sahnewal, Chandigarh Road Distt, Ludhiana as per sale deed bearing wasika no 14643 dated 20.09.1996 in the name of M/s Noble Steels Private Limited) Value of Rs.4.40 Cr approved by IBBI approved valuer
8A.	WHETHER SECURITY INTEREST RELINQUISHED	No
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	No such in our record
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE FINANCIAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	A/c No 50477835593 in the name of Authorised Officer SAM Ludhiana IFSC-IDIB000S818
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	1. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [Please list the documents relied on as evidence of claim]. ✓ Extract of Board resolution passed by board of directors of the company in meeting held on 29.02.2020 ✓ Demand Promissory Note of Rs. 5.00 Cr dated 09.03.2020 ✓ Demand Promissory Note of Rs. 2.39 Cr dated 09.03.2020 ✓ Demand Promissory Note of Rs. 2.00 Cr dated 09.03.2020 ✓ Hypothecation agreement dated 09.03.2020 ✓ Term Loan Agreement dated 09.03.2020 ✓ Registration charge with ROC dated 09.03.2020



		<ul style="list-style-type: none"> ✓ Demand Promissory Note of Rs. 0.50 Cr dated 30.05.2020 ✓ Hypothecation agreements dated 30.05.2020 ✓ Term Loan Agreement dated 30.05.2020 ✓ Extract of Board resolution passed by board of directors of the company in meeting held on 25.07.2020 ✓ Demand Promissory Note of Rs. 1.4795 Cr dated 24.09.2020 ✓ Hypothecation agreements dated 24.09.2020 ✓ Term Loan Agreement dated 24.09.2020 ✓ Registration charge with ROC dated 24.09.2020 ✓ Extract of Board resolution passed by board of directors of the company in meeting held on 18.02.2021 ✓ Demand Promissory Note of Rs. 6.60 Cr dated 06.04.2021 ✓ Hypothecation agreements dated 06.04.2021 ✓ Demand notice issued u/s 13(2) of the SARFAESI Act dated 31.03.2022 ✓ Objections received from the company u/s 13(3-A) of the SARFAESI act dated 15.05.2022 and its reply dated 30.05.2022 ✓ Proposal for One Time Settlement received from the company dated 16.11.2022; ✓ Reply of bank dated 17/10/2022 to OTS proposal of company;
--	--	---



Signature of financial creditor or person authorized to act on his behalf
(please enclose the authority if this is being submitted on behalf a financial creditor)

Name in BLOCK LETTERS- MR VIKRAM SINGH

Position with or in relation to creditor- Branch Manager, Indian Bank , SAM Branch Ludhiana

Address of person signing- Indian Bank SAM Brach, 165-A Industrial Area A, Near Cheema Chowk Ludhiana

*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India

VERIFICATION

I, Sh. Vikram Singh S/o Late Sh. B.S Bányal the Deponent hereinabove, do hereby verify and affirm that the contents of para to of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at _____ on this _____ day of _____ 2024.

Deponent's Signature.  08/11/2024